

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KULDIP SINGH, JUDICIAL MEMBER

ITA Nos.6630/Del/2019 & 6631/Del/2019
Assessment Years : 2010-11 & 2011-12

Shri Bhagat Raj,
House No.16/82, I Block,
Bapa Nagar,
Hardhyan Singh Road,
Karol Bagh,
New Delhi – 110 005.
PAN : AJAPR2723G.
(Appellant)

Vs. Income Tax Officer,
Ward-51(2),
New Delhi.

(Respondent)

Appellant by : None.
Respondent by : Shri Sunil Kumar Yadav, Senior DR.

Date of hearing : 30.09.2020
Date of pronouncement : 30.09.2020

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2010-11 & 2011-12 are directed against the order of learned CIT(A)-17, New Delhi dated 4th June, 2019.

2. Nobody appeared on behalf of the assessee before us at the time of Virtual Hearing. The learned counsel for the assessee, vide email dated 16th September, 2020 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 30th September, 2020.

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : Shri Bhagat Raj, House No.16/82, I Block,
Bapa Nagar, Hardhyan Singh Road,
Karol Bagh, New Delhi – 110 005.
2. Respondent : Income Tax Officer, Ward-51(2), New Delhi.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar